DETAILED PUBLIC STATEMENT IN TERMS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE PUBLIC SHAREHOLDERS OF

SUPER SALES INDIA LIMITED

Registered Office: 34-A, Kamaraj Road, Coimbatore - 641 018, Tamil Nadu. CIN: L17111TZ1981PLC001109; Phone: +91 0422 2222404-06; Fax: +91 0422 2221427; Website: www.supersales.co.in

Open offer ("Offer") for acquisition of up to 7,98,590 fully paid-up equity shares of face value of ₹ 10 each ("Equity Share"), representing 26% of the fully diluted voting equity share capital ("Voting Share Capital") of Super Sales India Limited ("Target Company"), as of the 10th working day from the closure of the tendering period, from the public shareholders of the Target Company by Lakshmi Cargo Company Limited ("LCCL") and Lakshmi Life Sciences Limited ("LLSL") (LCCL and LLSL are collectively referred to as the "Acquirers"), along with Sri. Sanjay Jayavarthanavelu, in his capacity as a person acting in concert with the Acquirers ("PAC").

This detailed public statement ("**DPS**") is being issued by Axis Capital Limited, the manager to this Offer ("**Manager to the Offer**"), on behalf of the Acquirers and the PAC, in compliance with Regulations 13(4), 14(3) and 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("**SEBI (SAST) Regulations**"), pursuant to the public announcement in relation to this Offer dated May 9, 2014 ("**PA**") made in terms of Regulations 3(1) of the SEBI (SAST) Regulations and sent on May 9, 2014 to the BSE Limited ("**BSE**") and the Madras Stock Exchange Limited ("**MSE**") and filed with the Securities and Exchange Board of India ("**SEBI**") on May 12, 2014 and sent to the Target Company at its registered office on May 12, 2014.

I. ACQUIRERS, PAC, TARGET COMPANY AND OFFER

A. Information about the Acquirers

A1. Lakshmi Cargo Company Limited (LCCL)

1. LCCL, a public limited company having CIN U52599TN1991PLC021857, was incorporated on December 13, 1991, under the laws of India. The registered office of LCCL is located at Unit-5, 3rd floor, Raja Annamalai Building, 72 Rukmani Lakshmipathy Road, Egmore, Chennai - 600 018, Tamil Nadu. There has been no change in the name of LCCL since its incorporation.
2. The main objects of LCCL as per its memorandum of association is to carry on as principals or agents the business of importers, exporters of goods or merchandise of any description or to act as custom house agents, forwarding and clearing agents, shippers, underwriters, commission agents, advertising agents, brokers, estate agents, contractors, etc.
3. LCCL is a part of the Lakshmi Machine Works group.
4. The PAC and Smt. J. Rajyalakshmi are the promoters of and in control of LCCL, and collectively hold 8,39,980 equity shares of face value of ₹ 10 each, representing 84% of the issued and paid-up share capital of LCCL.
5. The equity shares of LCCL are not listed on any stock exchanges.
6. LCCL is part of the promoter group of the Target Company and holds 81,000 Equity Shares of the Target Company, representing 2.64% of the Voting Share Capital. LCCL also renders certain services to the Target Company like acting as forwarding and clearing agents and transporters. Additionally, the PAC who is a director of LCCL is also the Chairman of the board of directors of the Target Company.
7. LCCL has not been prohibited by SEBI, from dealing in securities.
8. The key financial information of LCCL, as obtained from its audited financial statements as at and for the 12-months period ended March 31, 2013, March 31, 2012 and March 31, 2011 and the interim unaudited financial information, which has been subject to limited review by LCCL's auditors, as at and for the nine months period ended December 31, 2013, are as follows. The said financial statements have been prepared in accordance with the Indian GAAP.

Particulars	For the nine months period ended December 31, 2013	For the 12-months period ended March 31,		
		2013	2012	2011
Total Revenue	89.24	107.51	109.62	87.28
Net Income (Net Profit)	8.28	12.98	12.92	8.97
Earnings Per Share (EPS)- Basic and diluted	82.83*	129.78	129.16	89.74
Net worth/Shareholders' Fund	84.09	75.80	63.99	52.24

Note: All amounts are in ₹ in crore, except per share data which is in ₹.

** Not annualised*

A2. Lakshmi Life Sciences Limited (LLSL)

1. LLSL, a public limited company having CIN U73100TZ2009PLC015463, was incorporated on September 4, 2009, under the laws of India. The registered office of LLSL is located at 34-A, Kamaraj Road, Coimbatore - 641 018, Tamil Nadu. There has been no change in the name of LLSL since its incorporation.
2. The main objects of LLSL as per its memorandum of association is to carry on the business of researchers, developers, establish laboratories, conduct research for self and others in all fields of life sciences including bio technology, micro biology, pathology, stem cell research, nano technology, engineering, plastics and medical devices.
3. LLSL is a part of the Lakshmi Machine Works group.
4. The PAC is the promoter of and in control of LLSL, and holds 5,49,940 equity shares of face value of ₹ 10 each, representing 99.99% of the issued and paid-up equity share capital of LLSL and 30,00,000, 9% cumulative redeemable preference shares, representing 100% of the issued and paid-up preference share capital of LLSL.
5. The equity shares of LLSL are not listed on any stock exchanges.
6. LLSL is part of the promoter group of the Target Company. Additionally, the PAC, who is the Chairman of the board of directors of LLSL is also the Chairman of the board of directors of the Target Company and Sri. N. R. Selvaraj and Sri. S. K. Najmul Hussain, who are the directors of LLSL, are also directors of the Target Company.
7. LLSL has not been prohibited by SEBI, from dealing in securities.
8. The key financial information of LLSL, as obtained from its audited financial statements as at and for the 12-months period ended March 31, 2013, March 31, 2012 and March 31, 2011 and as at for the nine months period ended December 31, 2013, are as follows. The said financial statements have been prepared in accordance with the Indian GAAP.

Particulars	For the nine months period ended December 31, 2013	For the 12-months period ended March 31,		
		2013	2012	2011
Total Revenue	33.13	41.00	40.46	13.47
Net Income (Net Profit)	5.27	6.91	9.10	1.78
Earnings Per Share (EPS)- Basic and diluted	95.75*	119.87	159.79	56.18
Net worth/Shareholders' Fund	25.83	20.56	13.97	5.18

Note: All amounts are in ₹ in crore, except per share data which is in ₹.

** Not annualised*

B. Information about the person acting in concert

B1. Sri. Sanjay Jayavarthanavelu (PAC)

1. The PAC, aged 44 years is an industrialist and an Indian resident, residing at 695, Shell House, Avinashi Road, Coimbatore - 641 037, Tamil, Nadu, India.
2. The PAC is part of the promoter group of the Target Company and holds 2,16,288 Equity Shares of the Target Company, representing 7.04% of the Voting Share Capital. The PAC is also the Chairman of the board of directors of the Target Company and a director of LCCL and the Chairman of the board of directors of LLSL.
3. The PAC has not been prohibited by SEBI from dealing in securities.
4. S Krishnamoorthy & Co., Chartered Accountants (Firm Registration No. 001496S), having office at 'Kanapathy Towers', III Floor, No. 1391/A-1, Sathy Road, Ganapathy, Coimbatore - 641 006 (Phone: +91 422 4039900; Fax: +91 422 2536673; Email: skmcoca@skmcoca.com) have certified vide their certificate dated May 12, 2014 that the networth of the PAC is ₹ 327.77 crores as on the date of the certificate.

C. Details of selling shareholders, if applicable

Not applicable.

D. Details of the Target Company

1. The Target Company, a public limited company having CIN L17111TZ1981PLC001109, was incorporated on September 18, 1981, under the laws of India. The registered office of the Target Company is located at 34-A, Kamaraj Road, Coimbatore - 641 018, Tamil Nadu. The Target Company was incorporated with the name 'Super Sales Agencies Limited'. Subsequently, the name of the Target Company was changed to its current name, i.e., 'Super Sales India Limited' in the year 2005. (*Source: BSE and MCA websites*)
2. The Equity Shares (ISIN: INE091C01017) are listed on the BSE (Scrip Code: 512527) and the MSE. Pursuant to a Memorandum of Understanding between the MSE and the National Stock Exchange of India ("**NSE**"), the Equity Shares are being traded on NSE (Symbol: SUPER). (*Source: BSE, MSE and NSE websites*)
3. The Equity Shares are frequently traded on the BSE and the NSE in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations (further details provided in Part IV below - *Offer Price*).
4. The key financial information of the Target Company, as obtained from its audited financial statements as at and for the 12-months period ended March 31, 2013, March 31, 2012 and March 31, 2011, the interim unaudited financial information, which has been subject to limited review by the Target Company's auditors, as at and for the nine months period ended December 31, 2013, are as follows. The said financial statements have been prepared in accordance with the Indian GAAP.

Particulars	For the nine months period ended December 31, 2013	For the 12-months period ended March 31,		
		2013	2012	2011
Total Revenue	162.78	190.58	147.87	181.45
Net Income (Net Profit)	13.84	10.53	(14.15)	21.44
Earnings Per Share (EPS)- Basic and diluted	45.07	34.28	(46.08)	69.79
Net worth/Shareholders' Fund	Not available	75.01	65.38	79.53

Note: All amounts are in ₹ in crore, except per share data which is in ₹.

Source: Annual Reports of the Target Company and financial information filed with the BSE (www.bseindia.com)

5. The PAC, who is the Chairman of the board of directors of LLSL and the director of LCCL is also the Chairman of the board of directors of the Target Company and Sri. N. R. Selvaraj and Sri. S. K. Najmul Hussain who are directors of LLSL, are also directors of the Target Company. Pursuant to Regulation 24(4) of the SEBI (SAST) Regulations, such director shall not participate in any deliberations of the board of directors of the Target Company or vote on any matter in relation to the Offer.

E. Details of the Offer

1. This Offer is being made by the Acquirers and the PAC to all the public shareholders of the Target Company, to acquire up to 7,98,590 Equity Shares, representing 26% of the Voting Share Capital, as of the 10th working day from the closure of the tendering period ("**Offer Size**").
2. This Offer is being made at a price of ₹ 461/- (Rupees Four Hundred Sixty One only) ("**Offer Price**") per Equity Share.
3. The Offer Price will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4. If the aggregate valid responses to this Offer by the public shareholders of the Target Company are more than the Offer Size, then the offers received from the public shareholders of the Target Company will be accepted on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner**.** The Acquirers will acquire all the Equity Shares validly accepted in this Offer.
5. To the best of the knowledge of the Acquirers and the PAC, there are no other statutory or other approvals required to complete the acquisition of the Offer Shares as on the date of this DPS except as set out in VI (*Statutory and Other Approvals*) below. If, however, any statutory or other approval becomes applicable prior to the completion of the Offer, the Offer would also be subject to such statutory or other approval(s).
6. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation19(1) of SEBI (SAST) Regulations.
7. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
8. If the holders of the Equity Shares who are not persons resident in India (including non-resident Indians ("**NRIs**"), overseas corporate body ("**OCB**"), and foreign institutional investors ("**FIIs**") had required any approvals (including from the Reserve Bank of India ("**RBI**"), the Foreign Investment Promotion Board ("**FIPB**") or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and the PAC reserve the right to reject such Equity Shares tendered in this Offer.

F. The Acquirers and/or the PAC may dispose-off or otherwise encumber any assets or investments of the Target Company or any of its subsidiaries, through sale, lease, reconstruction, restructuring (including but not limited to amalgamation and/or demerger with its group companies) and/or re-negotiation or termination of existing contractual/operating arrangements, for restructuring and/or rationalizing the assets, investments or liabilities of the Target Company and/or it subsidiaries, to improve operational efficiencies and for other commercial reasons. The board of directors of the Target Company will take decisions on these matters in accordance with the requirements of the business of the Target Company.

G. The acquisition of the Offer Shares shall not result in the public shareholding in the Target Company falling below the minimum level required for continued listing under clause 40A of the listing agreement and Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended.

II. BACKGROUND TO THE OFFER

1. The Acquirers and the PAC are part of the promoter group of the Target Company and together with the other promoter group entities presently hold 22.09% of the Voting Share Capital of the Target Company. While there is no underlying transaction, the Offer is being made pursuant to the decision and intention of the Acquirers and the PAC to increase their shareholding in the Target Company by acquiring up to 26% of the Voting Share Capital under the Offer by paying cash, which assuming full acceptance, would result in the Acquirers, PAC and other promoter group entities holding up to 48.09% of the Voting Share Capital, which is more than the 25% limit prescribed under Regulation 3(1) of the SEBI (SAST) Regulations.
2. The Acquirers and the PAC propose to continue and expand the existing businesses of the Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS

1. The current and proposed shareholding of the Acquirers and the PAC in the Target Company and the details of its acquisitions are as follows:

Details	LCCL		LLSL		PAC	
	No.	%	No.	%	No.	%
Shareholding as on the date of the PA	81,000	2.64	Nil	Nil	2,16,288	7.04
Equity Shares acquired between the date of the PA and the date of this DPS	Nil	Nil	Nil	Nil	Nil	Nil
Post Offer shareholding (On diluted basis, as on 10th working day after close of the tendering period) - assuming full acceptance in the Offer *	10,95,878 Equity Shares representing 35.68% of the Voting Share Capital. **					

**Smt. J. Rajyalakshmi, director of LCCL, holds 1,04,400 Equity Shares representing 3.40% of the Voting Share Capital, and Sri. N. R. Selvaraj, director of LLSL and Target Company holds 100 Equity Shares.*

*** The number of Equity Shares to be acquired by each entity will be decided on the basis of the final acceptance in the Offer*

IV. OFFER PRICE

1. The Equity Shares are listed on the BSE and the MSE. Pursuant to a Memorandum of Understanding between the MSE and the NSE, the Equity Shares are being traded on the NSE.
2. In terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations, the Equity Shares are frequently traded on the BSE and the NSE. The trading turnover of the Equity Shares on the BSE and the NSE from May 2013 to April 2014 (i.e., the 12 calendar months preceding the calendar month in which the PA is made) are set forth below:

Stock Exchange	Number of Equity Shares traded	Total number of listed Equity Shares	Trading turnover (as a percentage of total listed Equity Shares)
BSE	7,62,453	30,71,500	24.82%
NSE	5,46,617	30,71,500	17.80%

(Source: CA certificate dated May 9, 2014 issued by K. J. Sheth & Associates, Chartered Accountants, firm registration number 118598W)

3. The Offer Price of ₹ 461/- (Rupees Four Hundred Sixty One only) per Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations, in view of the following:

Parameters prescribed under the SEBI (SAST) Regulations for the determining the offer price in case of direct acquisitions, where the equity shares of the Target Company are not frequently traded	
(a) Highest negotiated price per Equity Share under the Share Purchase Agreement.	Not applicable
(b) Volume-weighted average price paid by the Acquirers or by any person acting in concert with them, during the 52 weeks immediately preceding the date of the PA.	Not applicable
(c) Highest price paid or payable for any acquisition, whether by the Acquirers or by any person acting in concert with them, during the 26 weeks immediately preceding the date of the PA.	Not applicable
(d) Volume-weighted average market price of the Equity Shares for a period of 60 trading days immediately preceding the date of the PA as traded on the stock exchange where the maximum volume of trading in the Equity Shares are recorded during such period.	₹ 415.37/-

(Source: CA certificate dated May 9, 2014 issued by K. J. Sheth & Associates, Chartered Accountants, firm registration number 118598W)

4. There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations. (*Source: BSE and NSE websites*)
5. There has been no revision in the Offer Price or to the Offer Size as on the date of this DPS.
6. In the event of acquisition of the Equity Shares by the Acquirers and/or the PAC during the Offer period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, the Acquirers and/or the PAC shall not acquire any Equity Shares after the 3rd working day prior to the commencement of the tendering period of this Offer and until the expiry of the tendering period of this Offer. An upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, may be done at any time prior to the commencement of the last 3 working days before the commencement of the tendering period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers and the PAC shall (i) make further deposits into the Offer Escrow Account (as defined in Part V paragraph 4 below); (ii) make a public announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously with the issue of such announcement, inform the BSE, the MSE, the SEBI and the Target Company at its registered office of such revision.

V. FINANCIAL ARRANGEMENTS

1. The total funding requirement for this Offer is ₹ 36,81,49,990/-, assuming full acceptance of this Offer ("**Maximum Consideration**").
2. The Acquirers and the PAC have made firm financial arrangements for fulfilling the payment obligations under this Offer and the Acquirers will be able to implement this Offer.
3. S. Krishnamoorthy & Co., Chartered Accountants (Firm Registration No. 001496S), having office at 'Kanapathy Towers, III Floor, No. 1391/A-1, Sathy Road, Ganapathy, Coimbatore - 641 006 (Phone: +91 422 4039900; Fax: +91 422 2536673; Email: skmcoca@skmcoca.com) have certified vide their certificate dated May 7, 2014 that the Acquirers and the PAC have firm and adequate financial arrangements through cash and cash equivalents to meet the payment obligations under the Offer and will be able to implement the Offer.
4. In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers, the PAC, the Manager to the Offer and Axis Bank Limited having its registered office at Axis Bank Limited, "TRISHUL", Third Floor, Opp. Samartheshwar Temple, near Law Garden, Ellisbridge, Ahmedabad - 380 006 and acting through its branch at Coimbatore, Tamil Nadu, ("**Escrow Bank**") have entered into an escrow agreement on May 12, 2014 ("**Offer Escrow Agreement**"). Pursuant to the Offer Escrow Agreement, the Acquirer has established an escrow account under the name and title of "*SSIL - Open Offer Escrow Account*" ("**Offer Escrow Account**") with the Escrow Bank and has made a cash deposit of ₹ 9,20,50,000/- in the Offer Escrow Account which is more than 25% of the Maximum Consideration. The Manager to the Offer has been duly authorized to realize the monies lying to the credit of the Offer Escrow Account in terms of the SEBI (SAST) Regulations.
5. Based on the above, the Manager to the Offer is satisfied that firm financial arrangements for funds and money for payment through verifiable means are in place to fulfill the obligations of the Acquirers and the PAC under this Offer.

VI. STATUTORY AND OTHER APPROVALS

1. As on the date of this DPS, the Acquirers and the PAC are not aware of any statutory approvals required by the Acquirers and/or the PAC to complete this Offer. However, in case of any statutory approvals being required by the Acquirers and/or the PAC at a later date, this Offer shall be subject to such approvals.
2. If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) had required any approvals (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and the PAC reserve the right to reject such Equity Shares tendered in this Offer.
3. In case of delay in receipt of any statutory approvals which may be required by the Acquirers and/or the PAC at a later date, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied, that non-receipt of approvals was not attributable to any willful default, failure or neglect on the part of the Acquirers and/or the PAC to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Offer, subject to the Acquirers and the PAC agreeing to pay interest to the public shareholders of the Target Company for delay beyond 10 working days at such rate as may be specified by SEBI from time to time. Provided where the statutory approvals extend to some but not all holders of the Equity Shares, the Acquirers and the PAC have the option to make payment to such holders of the Equity Shares in respect of whom no statutory approvals are required in order to complete this Offer.
4. The Acquirers and the PAC will have the right to withdraw this Offer in accordance with Regulation 23 of the SEBI (SAST) Regulations, in the event the statutory approvals that may become applicable in future for completing this Offer are refused or not obtained. In the event of withdrawal of this Offer, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to the BSE, the MSE, the SEBI and the Target Company at its registered office.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Nature of the Activity	Day and Date
Issue of PA	Friday, May 09, 2014
Publication of this DPS in newspapers	Monday, May 19, 2014
Last date for filing of the draft Letter of Offer with SEBI	Monday, May 26, 2014
Last date for public announcement for competing offer(s)	Monday, June 09, 2014
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, June 16, 2014
Identified Date*	Wednesday, June 18, 2014
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company	Wednesday, June 25, 2014
Last date for upward revision of the Offer Price and/or the Offer Size	Thursday, June 26, 2014
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the public shareholders of the Target Company for this Offer	Monday, June 30, 2014
Publication of advertisement containing announcement of the schedule of activities of this Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances, in the newspapers where this DPS was published and notification to the SEBI, the BSE, the MSE and the Target Company at its registered office	Tuesday, July 01, 2014
Commencement of tendering period	Wednesday, July 02, 2014
Closure of tendering period	Tuesday, July 15, 2014
Last date of payment of consideration to the public shareholders of the Target Company whose Equity Shares have been accepted in this Offer	Wednesday, July 30, 2014
Last date for issue of post-offer advertisement	Wednesday, August 06, 2014

(*) Date falling on the 10th working day prior to the commencement of the tendering period, for the purposes of determining the public shareholders of the Target Company to whom the Letter of Offer shall be sent. It is clarified that subject to paragraph VI (Statutory and Other Approvals) above, all the public shareholders (registered or unregistered) of the Target Company are eligible to participate in this Offer at any time on or prior to the closure of the tendering period.

VIII. PROCEDURE OF TENDERING THE EQUITY SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

1. All public shareholders holding the Equity Shares, whether in dematerialized or physical form, registered or unregistered, are entitled to participate in this Offer, any time during the tendering period of this Offer.
2. Persons who have acquired the Equity Shares but whose names do not appear in the register of members of the Target Company as on the Identified Date or unregistered owners or those who have not received the Letter of Offer, may participate in this Offer by submitting an application on a plain paper giving details set out below and in the Letter of Offer. In the alternate, such holders of the Equity Shares may apply in the form of acceptance-cum-acknowledgement in relation to this Offer that will be annexed to the Letter of Offer, which may also be obtained from the SEBI website (http://www.sebi.gov.in/) and S.K.D.C Consultants Limited ("**Registrar to the Offer**"). The application is to be sent to the Registrar to the Offer at any of the collection centers that shall be mentioned in the Letter of Offer, so as to reach the Registrar to the Offer during business hours on or before 5:00 pm on the date of closure of the tendering period of this Offer, together with:
   (a) In the case of the Equity Shares held in physical form, the name, address, number of the Equity Shares held, number of the Equity Shares offered, distinctive numbers and folio number together with the original Equity Share certificate(s) and valid transfer deed(s), the original contract note issued by a registered share broker of a recognized stock exchange through whom such Equity Shares were acquired and/or such other documents, as may be specified in the Letter of Offer; or
   (b) In the case of the Equity Shares held in dematerialized form, the depository participant ("**DP**") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to the special depository account ("**Escrow Demat Account**"), as per the details given below:

Depository Participant Name	Stock Holding Corporation of India Limited
DP ID	IN301080
Client ID	22841349
Account Name	**SSIL Open Offer Escrow Demat Account**
Depository	National Securities Depository Limited (NSDL)

Note: Shareholders having their beneficiary account with Central Depository Services (India) Limited (CDSL) must use the inter-depository delivery instruction slip for the purpose of crediting their Equity Shares in favour of the Escrow Demat Account.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THIS OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION

1. The Acquirers, including their directors, and the PAC accept full responsibility for the obligations of the Acquirers and the PAC as laid down in terms of the SEBI (SAST) Regulations and for the information contained in this DPS. All information pertaining to the Target Company has been obtained from publicly available sources.
2. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers and the PAC have appointed Axis Capital Limited as the Manager to the Offer.
3. S.K.D.C Consultants Limited has been appointed as the Registrar to the Offer, whose details are set out below:

skdc

Name : S.K.D.C Consultants Limited
Address : Kanapathy Towers, III Floor, No. 1391/A-1, Sathy Road, Ganapathy,Coimbatore - 641 006
Contact Person: Mr K. Jaykumar, Manager-Systems and Support
Telephone: +91 422 6549995 / 2539835; **Fax**: +91 422 2539837
Email: info@skdc-consultants.com
SEBI Registration Number: INR000000775

4. This DPS and the PA will also be available on the SEBI website (http://www.sebi.gov.in/).
5. In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.
6. In this DPS, all references to "Rs." or "₹" are references to the Indian Rupee.

Issued by the Manager to the Offer

For and on behalf of:

Lakshmi Cargo Company Limited and Lakshmi Life Sciences Limited, as the Acquirers, and Sri. Sanjay Jayavarthanavelu, as the PAC

AXIS CAPITAL

AXIS CAPITAL LIMITED
Axis House, 1st Floor, C-2, Wadia International Centre, P.B. Marg, Worli, Mumbai - 400 025, India
Phone: +91 22 4325 3150; **Email**: ssil.offer@axiscap.in
Contact person: Mr. Vivek Toshniwal

Place : Mumbai
Date : May 17, 2014

PRESSMAN